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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

**ORIGINAL APPLICATION NO. 139/2009
JODHPUR THIS DAY 06 April, 2010**

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Oma Ram Saran S/o Shri Bheraramji, by caste Jat, aged about 41 years, R/o Rampura Bhatia, Tehsil Osian, District Jodhpur.

At present Driver Gr.II, Locust Warning Organization, Jaisalmer.

.... Applicant

**For Applicant: Mr. Jitendra Sharma, proxy counsel for
Mr. Rajesh Shah, Advocate.**

VERSUS

1. Union of India, through Secretary, Ministry of Agriculture (Department of Agriculture & Cooperation), Krishi Bhawan, New Delhi.
2. The Chief Administrative Officer, Government of India, Ministry of Agriculture Department of Agriculture & Cooperation, Directorate of Plant Protection, Quarantine & Storage, N.H.IV, Faridabad (Haryana).

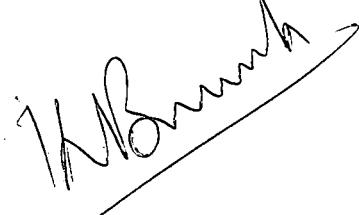
.... Respondent.

**For Respondents: Mr. D.S.Sodha, proxy counsel for
Mr. Kuldeep Mathur, Advocate.**

**ORDER (ORAL)
[PER Dr. K.B. SURESH, MEMBER (J)]**

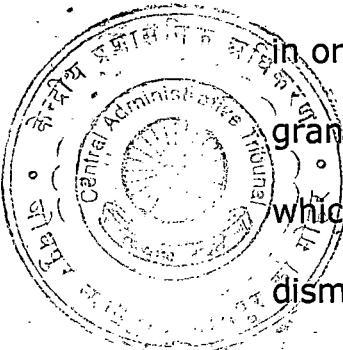
Heard both the counsel.

2. It is submitted by the counsel for the respondents that Court should have to look at Annexure-A/1 which is the impugned order dated 08.6.2009 positively. He submits that these Staff Car Driver were in excess and either their services have to be



terminated or they have to be adjusted in the prevailing vacancies in one place from another place.

3. Going through the documentation I find that there is no reason to reject this submission of the respondent. The counsel for the applicant does not seem to have any other contradictory representation to make therefore, I hold that there is no merit in the contention of the applicant, that he cannot be transferred out of present place of posting. It is mentioned that due to the interim order in force the applicant is still retained at this place of posting, even though technically he may have been relieved. But in order, not to make matter any more unsettled. The applicant is granted time upto 15th May, 2010 to join the new place of posting which is indicated in Annexure-1 itself. The O.A. is, therefore, dismissed with no order as to costs.


[Dr. K.B. SURESH]
JUDICIAL MEMBER

Rss

दिनांक 17-12-13 के आदेशानुसार
मेरी उपस्थिति में दिनांक 10-21-6
को भाग-प्राप्ति का रूप लिया गए ।

AC
अमृतसर अधिकारी
कोन्नीय प्रशासनिक अधिकारण
जोधपुर न्यायपीठ, जोधपुर

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R/C
Dinesh
09/04/2010